

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No. 174/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2021**

Name of the Company: Bank of India
V/s
RAS Infraport Pvt Ltd

Section 7 of the Insolvency and Bankruptcy Code,
2016

<u>S.NO. NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.
2.

**ORDER
(through video conferencing)**

Advocate, Mr. Ketan M Parikh appeared on behalf of the Petitioner.

Advocate, Ms. Khyati Punjabi appeared on behalf of the Respondent.

Learned lawyer appearing on behalf of the Petitioner filed a pursis to withdraw the instant petition.

The permission is granted.

Accordingly, **CP(IB) 174/2019** is dismissed as withdrawn.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 8th day of January, 2021


**MANORAMA KUMARI
MEMBER JUDICIAL**